

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 45 of 2019

This the 1st day of February, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J

Om Prakash Gupta, aged about 61 years, and 05 months, S/o late Radhey Shyam Gupta, R/o House No. 77-A Jain Mandir Road, Behind Maina Devi School, Alinagar South, Gorakhpur U.P., presently residing at Triveni Nagar III, Sitapur Road, Lucknow.

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Applicant

By Advocate : Sri Dharmendra Awasthi

Versus.

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. Finance Advisor & Chief Accounts Officer, North Eastern Railway, Gorakhpur.
3. Deputy Chief Engineer (Construction), North Eastern Railway, Gorakhpur.
4. Chief Personnel Officer, North Eastern Railway, Gorakhpur.

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Respondents.

By Advocate : Sri Ashutosh Pathak

O R D E R

Heard the learned counsel for the applicant as well as the learned counsel for the respondents and perused pleadings available on record.

2. The applicant claims that he has not been paid his retiral dues viz. General Provident Fund, Leave Encashment and Group Insurance etc. though he has been retired from service on 31.7.2018 on attaining the age of superannuation. The applicant also prays for payment of interest on the delayed payment of Gratuity and commutation of pension. In this regard, the applicant preferred a representation to the respondent no.3 on 18.9.2018 followed by reminder dated 4.12.2018, but the same are still pending with the respondents and no heed has been paid by the respondents. At this stage, learned counsel for the applicant submits that this O.A. may be disposed of finally with a direction to the respondent no.3 to consider and decide his representation dated 18.9.2018 followed by reminder dated 4.12.2018 in a time bound manner in accordance with law.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the respondent no.3/competent authority to consider and decide the pending representation of the applicant dated 18.9.2018 followed by reminder dated 4.12.2018 (Annexure nos. 8 & 9 respectively) in accordance with law by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order is produced before him under intimation to the applicant. There shall be no order as to costs.

(Ms. Jasmine Ahmed)
Member-J

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